



**OFFICE OF THE COLLECTOR & DISTRICT MAGISTRATE
SOUTH GOA DISTRICT**

**Magisterial Section, Room No. 435, 4th Floor, MatanhySaldanha Administrative Complex,
South Goa District, Margao Goa.**

Phone No.: 0832-2794631

Fax No.: 0832-794402

No 07/DMC/CORONA/2020/ 7392

ORDER

WHEREAS, vide order dated 06.05.2021 of Hon'ble High Court in Public Interest Litigation Writ No. 1172/2021, it has been directed to ensure that no persons are permitted entry into the state unless they possess a negative certificate obtained within 72 hours from the time they seek entry into the state

AND WHEREAS, an order No.37/19/2020/L&O/MAG/4803 dated 11.05.2021 under Section 144 of the Criminal Procedure Code was issued wherein inter-state movement for tourists/passengers from 11th May onwards has been prohibited except for person having Covid negative test report for a test done a maximum of 72 hours prior to entering in Goa;

AND WHEREAS, the Hon'ble High Court of Bombay at Goa vide order dated 12.07.2021 of Misc. Civil Application No.1440 of 2021 (F) in Public Interest Litigation Writ No. 1172/2021(F), has modified its Order dated 06/05/2021 and permitted entry to fully vaccinated person, belonging to below mentioned categories without such persons having a COVID Negativity Certificate;

AND WHEREAS, vide order No.37/19/2020/L&O/MAG/ 7477 dated 11/07/2021 and order No.37/19/2020/L&O/MAG/ 7591 dated 13/07/2021 under Section 144 of the Criminal Procedure Code have been issued wherein inter-state movement for tourists/passengers from 11th July onwards has been prohibited except for person having COVID negative test report for a test done a maximum of 72 hours prior to entering in Goa except the following: -

- i. For those carrying Covid negative test report for a test done a maximum of 72 hours prior to entering in Goa,
- ii. Persons entering in Goa for medical emergencies on production of proof thereof,
- iii. Two drivers and one helper per goods vehicle. However, the Police or the other authorities will have to scan such persons with the thermal guns to see whether they display any symptoms and if they display any symptoms then the Police or the other authorities should deny access to such persons within the State of Goa.
- iv. The following persons who are fully vaccinated at least 14 days before the date of entry and have been asymptomatic
 - a. The workforce, i.e. persons who enter the State of Goa for purposes of work in industries, labor-force, construction, etc.,
 - b. Persons who enter the State of Goa for purposes of business and employment,
 - c. Residents of Goa, who are now stranded outside Goa for pandemic related or other such issues;
 - d. Residents of Goa who, on account of their work requirements/medical reasons, are required to travel outside the State of Goa and return to the State after a few days.



NOW THEREFORE, in exercise of the powers conferred under Section 26, 30(2)(v), and 33 of the District Disaster Management Act, 2005, and for the implementation of the directions of the High Court and the order issued u/s 144 of the Cr PC, 1973, the undersigned hereby directs you that any person coming from outside Goa into the South Goa District be checked for COVID negative test report or vaccination certificate as above.

This Order supersedes all previous orders issued in the matter.

Given under my hand and seal of this office on 13th day of July, 2021.



Juchit
13/7/2021
(Ruchika Katyaj, IAS)
Collector & Chairperson,
South Goa District Disaster
Management Authority, Margao.

To

1. Superintendent of Police, South Goa
2. Airport Director, Airports Authority of India, Goa International Airport, Dabolim
3. Regional Railway Manager, Karwar, Konkan Railways
4. Area Officer, Vasco, South Western Railways
5. Director, Transport, Govt of Goa for any inter-state public road transport.

Copy to:-

The Director, Government Printing Press, Panaji-Goa, with a request to give cause Publication in the Extra Ordinary Gazette immediately.

Copy forwarded for necessary action to:

1. The Superintendent of Police, North Goa District
2. The Superintendent of Police, Coastal Panaji-Goa.
3. The Sub-Divisional Magistrate, Ponda/Dharbandora/Salcete/Canacona/Mormugao/ Quepem/Sanguem.
4. The Sub-Divisional Police Officer Ponda/Margao/Vasco/Salcete.
5. The Mamlatdar & Executive Magistrate of Salcete, Margao/Mormugao/ Quepem/Canacona/Sanguem/Dharbandora/Ponda/
6. The Police Inspectors/P.S.I. The P.I./PSI, Margao Town/ Maina Curtorim/ Verna/Colva/Harbour/Vasco/Salcete/Sanguem/Cuncolim/ Collem/Mormugao/ Curchorem/Ponda Police Station. They are directed to affix a copy of this Order on notice board of their office and enforce the same strictly.
7. The Director of Information and Publicity, Panaji with a request to give wide publicity through all local dailies.
8. The Director of Doordarshan, Panaji, with a request to broadcast the order
9. The Station Director, All India Radio, Panaji for giving wide publicity.
10. The Commissioner of Excise, Panaji-Goa.
11. The Under Secretary (Home), Govt. of Goa, Home Department

Copy for information to:

1. The Secretary to Governor of Goa, Raj Bhavan, Panaji.
2. The Secretary to the Hon'ble Chief Minister of Goa, Secretariat, Porvorim.
3. The Chief Secretary, Government of Goa, Secretariat, Porvorim.
4. The Addl. Secretary (Home), Government of Goa, Home Department (General), Secretariat, Porvorim.
5. The Director General of Police, Goa, Panaji-Goa.